

- (ii) Formation of STC Jute Industry consortium on 50 : 50 loss-sharing basis of exports of carpet backing cloth to North America.
- (iii) Arranging participation in international trade fairs and sponsoring market-oriented trade delegations from time to time ;
- (iv) Encouraging development of exportable products through R&D efforts ; and
- (v) Constituting a new JMDC and a Jute Fund out of proceeds of jute cess to give boost to R&D efforts and export promotion.

Proposal to set up Central Wool Board

3746. SHRI SANAT KUMAR MANDAL : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government are considering a proposal, to set up a Central Wool Board on the lines of other such commodity boards;

(b) if so, the broad outlines, functions and proposed composition thereof;

(c) whether it is proposed to locate the headquarters of the Board at Calcutta which had been the centre for import of Australian wools; and

(d) if not, the location of the headquarters and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :

(a) to (d) A Study Group was appointed to study the problems of Wool and Woollen Industry. The Study Group has submitted its Report. It has, *inter-alia* recommended constitution of a Wool Board. An Empowered Committee has been constituted by the Government to take decisions for effective and expeditious implementation of the recommendations made in the said Report including the recommendation on Wool Board.

Guidelines Issued for Determining Ostentatious Expenditure

3747. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 757 on 22 March,

1985 regarding on ostentatious expenditure cases detected by Income Tax Authorities and state :

(a) the guidelines which have been issued to the Income-tax Authorities for determining the 'ostentatious' expenditure;

(b) the particulars of the cases involving lakhs of Rupees of such an expenditure which were enquired into and in which of these cases the matter was taken to some logical conclusion; and

(c) the nature of action taken against these tax evaders ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) to (c) The question as to whether the expenditure is ostentatious or not depends on the status of the assessee. The completion of assessment is made according to the statutory time limits.

Rules Regarding Appointment and Selection of Members and Chairmen of Banking Boards

3748. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether any rules and regulations have been laid down after the passage of the Banking Recruitment Boards Bill regarding appointment and selection of Members and Chairmen of the various Banking Boards;

(b) if so, whether Government propose to lay on the Table a copy thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) to (c) The Hon'ble Member is presumably referring to the Banking Service Commission Act.

The Act has prescribed the criteria for selection of Chairman and Members of the Commission and empowered the Central Government to make these appointments. As such the question of framing any rules or regulations, in this regard does not arise.